



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 306 of 2003

Applicant(s) Debrajeshwar Tudu Respondent(s) Union of India

Advocate for Applicant(s) M. S. R. Sahoo Advocate for Respondent(s)
M. R. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9. P.O. for Rs. 50/- filed. For Registration please.</p> <p>23/5/03</p> <p>SO. (T) Babu 5/6/03</p> <p>Debabrata 05.06.03</p> <p>for Admin Pl.</p> <p>Babu 5/6/03</p>	<p>REGISTER</p> <p>Debabrata 05.06.03 By. Registrar</p> <p><u>Order dated 6.6.2003</u></p> <p>Heard Shri S.K.Swain, the learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents-Railways.</p> <p>Non extension of benefit under the Assured Career Progression (A.C.P.) Scheme has given rise to a cause of action for the</p>

NOTES OF THE REGISTRY

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2

applicant, in the instant O.A., to approach this Tribunal. It is the case of the applicant that although he (under the relevant Rules) ~~has~~ having completed the requisite number years of service (12 years) on regular basis in the Open Line of the Railways, he has not been conferred with the benefits under the A.C.P. Scheme. It is the further case of the applicant that his representation, made to the authorities in this respect, has not yet been responded and, that is how, being aggrieved with the inaction of the Respondents he has come up in this O.A. for redressal of his grievances.

The same copy of order issued to the counsel for both sides.

DB 12/6/03
SD

12/6/03

Having heard the learned counsel of both the parties, this O.A. is disposed of with direction to Respondents-Railways to examine the grievances of the applicant, as raised in his representation as well as the points raised in this O.A. and in the event they are considered eligible to get the said benefits, ^{then} they should be granted such benefits within a period of 120 days from the date of receipt of copies of this order. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

12/6/03
MEMBER (JUDICIAL)